

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 2337**

**TO BE ANSWERED ON 01.08.2016**

**CEILING FOR PENSIONABLE SALARY**

**2337. SHRIMATI KOTHAPALLI GEETHA:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has lifted or proposes to lift the ceiling of Rs. 15,000 per month for calculating pensionable salary, if so, the details thereof;**
- (b) whether an employee can start receiving lifelong pension under EPS only after rendering a minimum service of 10 years and attaining the age of 58 and if so, the details thereof; and**
- (c) whether the Government proposes to amend the said criteria and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a): No, Madam.**

**(b): Yes, Madam. As per Para 12(1) of the Employees' Pension Scheme (EPS), 1995, a member shall be entitled to:**

**(a) Superannuation pension if he has rendered eligible service of 10 years or more and retired on attaining the age of 58 years.**

**(b) Early pension, if he has rendered eligible service of 10 years or more and retired or otherwise ceases to be in the employment before attaining the age of 58 years.**

**In such cases, the amount of pension shall be reduced at the rate of 4 per cent for every year the age falls short of 58 years.**

**(c): No such proposal is under consideration of the Government at present.**

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